

3. Govt H.P.  
DUPLICATE 174

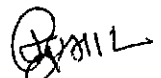
The Schedule  
( See Rule 18(1) )

Return of Assets and Liabilities on first appointment  
on the December 5th November, 1999, on which  
date, joined the Government Service.  
-- --

1. Name of the Government servant in full (in block Letters) MADAN KUMAR
2. Service to which he belongs H.P. JUDICIAL SERVICE
3. Total length of service up to date  
(i) in Non-gazetted rank Joined Service on 5-11-1999  
(ii) in Gazetted rank Gazetted
4. Present Post held and place of posting. Sub Judge-cum-Judicial Magistrate (Court No. 2), DEHRA
5. Total annual income from all sources during the Calendar year immediately preceding the 1st January, 1999. About Rs. 38,000/- from Profession and Agricultural Land/property. (Per Annum).
6. Declaration.

I hereby declare that the return enclosed namely, Forms 1 to v are complete, true and correct as on 5-11-1999 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1968

Date 20-12-1999  
~~13-12-1999~~

  
(Madan Kumar)  
Sub Judge-cum-Judicial Magistrate  
II, Dehra District Court, Dehra, H.P.  
Dehra Distt, Kangra H.P.

Note: 1. This return shall contain particulars of all assets and liabilities of the Government servant either in his own name or in the name of any other person.

Note: 2 If a Government servant is a member of Hindu undivided family with coparcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. 1 the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

FORM NO.1

120

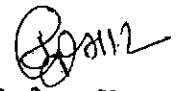
Statement of immovable property on first appointment as on the  
31st December 1998 (e.g. lands, House, Shops other Buildings, etc.)  
(As on 5-11-1999, the date of joining the Govt. Service).

S.No.	Description of property.	Precise location Name of District, Division, Taluk and village in which the land and property is situated and also its distinctive number, etc.	Area of land in case of buildings)	Nature of land property.	Extent of interest.	If not in own name, state in whose name held and his/her relationship, if any to the Govt. Servant.
1.	2.	3.	4.	5.	6.	7.
	House Land	(1) in Vill Rajiar, E.O. Thathwani. (2) in Tika Rajiar, Chauntra & Thathwani, Teh. & Distt. Hamirpur HP.	Consisting of 3 rooms About 31 Kanal & one Marla	Residential Cultivable.	1/4th share in the House & land.	In own name, inherited from father along with brothers.

Date of acquisition.	How acquired (whether by purchase, mortgage, lease, inheritance, gift or other wise) and name with details of person/persons from whom acquired (address and connection of the Govt. servant, if any, with the person/persons concerned) please see Note 1 below.	Value of the property See Note 2 below	Particulars of section of prescribed authority if any.	Total Annual income from the property.	Remarks
8.	9.	10.	11.	12.	13.
the father	By inheritance from father	About one lac.	-NA-	About Rs. 2000/- per annum.	

e: The property is in joint ownership and possession of the applicant and his brothers.

Date- 20-12-1999

  
 ( Madan Kumar )  
 Sub Judge - Civil & Criminal Magistrate  
 II, Magin, District Court No. 31  
 Dehra Distt. Kangra H.P.

NOTE 1.-- For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealings with the Govt. servant, such a lease should be shown in this column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

Note 2. In column 10 should be shown-

(a) Where the property has been acquired by purchase, mortgage or lease, the price or premium paid for such acquisition;

(b) where it has been *acquired by lease, the total annual rent there of also, and* ~~acquired by lease, the total annual rent there of also, and~~ *or exchange, the*

(c) where the acquisition is by inheritance, gift or exchange, the approximate value of the property so ~~acquired~~ *acquired*.

**FORM NO. II**

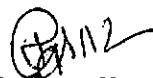
121

Statement of liquid assets on first appointment as on  
 the 31st December, 1999 (As on 5-11-1999, the date  
 of joining the Govt. Service.)

- (1) Cash and Bank balances exceeding 3 months' emoluments.  
 (2) Deposits, loans advances and investments (such as shares, securities, debentures, etc.)

SNO	Description	Name and address of company, Bank, etc.	Amount.	If not in own name, Name and address of person in whose name held and his/her relationship with the Govt. Servant.	Annual Income derived.	Remarks.
1.	2.	3.	4.	5.	6.	7.
1.	S/B Account	in P.N.B Lambhoo.	Rs. 2000/-	In own name.	-NA-	Only simple interest is being derive.
2.	S/B Account	in S.B.I. Dehra.	Rs. 5000/-			

Date 20-12-1999

  
 Sub Judge (Kangra) 01  
 Sub Judge-Cum-Judicial Magistrate,  
 Dehra Distt. Kangra, H.P.  
 Dehra Distt. Kangra

Note 1- In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.


Note 2.-The term, "emoluments" means the pay and allowances received by the Government servant.

FORM NO. III

Statement of movable property on first appointment as on the 31st December 19 78 (As on 5-11-1999 the date of Joining the Govt. Service.)

SNO	Description of items	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case articles purchased on hire purchase or instalment basis.	If not in own Name, name and address of the person in whose name and his/her relationship with the Govt. Servant.	How acquired with approximate date of acquisition.	Remarks.
1.	2.	3.	4.	5.	6.
.	House-hold articles, including T.V./Fridge, VCR/Jewellery etc.	About Rupees sixty thousands.	Yes In own name.	From own earning and from inheritance, from 1995 to 1999.	The exact dates of acquisition are not remembered.

Date 20-12-1999

  
 (Sub Judge) of  
 Sub Judge, Civil & Judicial Magistrate,  
 -II, Bahra, Distt. Kanara, (H.P)  
 Bahra Distt. Kanara, H.P.

Note:- 1-- In this Form, information may be given regarding items like (a) jewellery owned by him (total value) (b) silver and other precious metals and precious stones owned by him not forming part of jewellery (total value \_\_\_) (C) (i) Motor Cars (ii) Scooters/Motor Cycles; (iii) refrigerators/air-conditioners, (iv) radios/radiograms/television sets and any other articles, the value of which individually exceeds Rs 1,000 (d) value of items of movable property individually worth less than Rs 1,000 other than articles of daily use such as clothes, utensil books/crockery, etc. added together as lumpsum.

Note-2:- In column 5, may be indicated whether the property was acquired by purchase, inheritance, gift or otherwise.

Note 3. In column 6, particulars regarding action obtained or report made in respect of various transactions may be given.

183 /

FORM NO. IV

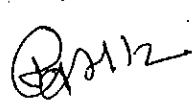
Statement of Provident Fund and Life Insurance Policy on First Appointment as on the 31st December 1999. (As on 5-11-1999 the date of joining the Govt. Service)  
Insurance Policies

Sl. No.	Policy No. & date of policy	Name of Insurance Company	Sum insured/date of maturity	Amount of Annual premium
1.	2.	3.	4.	5.
		-Nil-		

Provident Funds

Type of Provident Funds/GPF/CPE Account No.	Closing balance as last reported by the Audit/Accounts Officer alongwith date of such balance	Contribution made subsequently	Total	Remarks (if there is dispute regarding closing bal. the figures according to Govt. servants should also be mentioned in this col)
6.	7.	8.	9.	10.
		-Nil-		

Dated. 20-12-1999

  
 Madan Kumar,  
 Sub Judge cum Judicial  
 Magistrate - II Dehra, Dist  
 Dehra Dist. Kangra H. P.

Statement of Debts and Other Liabilities on First Appointment as on the 31st December, 1999. As on 8-11-1988, the date of

Joining (the Government Service).

Sl. No.	Amount	Name and address of creditor	Date of incurring Liability	Details of Transaction	Remarks.
---------	--------	------------------------------	-----------------------------	------------------------	----------

~~1-X-X-XX-X-2-X-X-X-X-3-X-X-X-X-X-X-X-X-X-X-4-X-X-X-X-X-X-X-X-X-X-5-X-X-X-X-X-X-6-X-X-X~~

-Nil-

Dated 20-12-1999

Madan Kumar, Judicial  
 Sub Judge cum Judicial  
 Magistrate, Dehra Distt.  
 Kanura, H.P. Kangra H.P.,  
 Dehra Distt.

NOTE No.1:- Individual items of loans not exceeding three months emoluments or Rs.1,000/- whichever is less, need not be included.

Note:No.2:-In column 6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.

NOTE NO.3:-The term "emoluments" means pay and allowances received by the Government servant.

NOTE NO.04:- The statement should also include various loans and advances available to government servants like advance for purchase of conveyance, housebuilding advance, etc. (other than advances of pay and travelling allowance, advances from the GP Fund and loans on Life Insurance policies and fixed deposits).

Pending a further review of the question of submission of return of Assets and Liabilities by Government servants as prescribed in the Department's Order No.25/7/65-Ests.(A dated the 6th January, 1973 (published as S.O.144 in the Gazette of India, Part II, Section 3(ii), dated the 20th January, 1973) the Central Government, in exercise of the powers conferred by sub-rule 18 of the Central Civil Services (Conduct) Rules, 1964, and all other powers enabling it in this behalf, directs that action in pursuance of the aforesaid order be held in abeyance until further orders.